

[English]

**Construction of Government  
Accommodation**

946. SHRI HARIHAR SOREN : Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government propose to construct some more houses for Central Government Employees;

(b) if so, the number of houses proposed to be constructed for Central Government Employees in the Seventh Plan;

(c) the number of such houses proposed to be constructed in different categories and in different cities; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) Yes.

(b) It is expected that about 15,000 houses may be constructed during the Seventh Plan.

(c) and (d). The information is being collected and will be laid on the Table of the Sabha

**Seminar on Bonded Labour**

947. SHRI H.N. NANJE GOWDA : Will the Minister of LABOUR be pleased to state:

(a) whether a three-day national seminar on bonded labour was held in the capital during January, 1988;

(b) if so, the details of proposals submitted to Government to end this evil; and

(c) whether Government are considering these proposals and if so, the details of suggestions-proposed to be accepted?

THE MINISTER OF STATE OF THE

MINISTRY OF LABOUR (SHRI JAGDISH TYTLER) : (a) Yes Sir. News about holding of a National Seminar on Bonded Labour by Bandhua Mukti Morcha had appeared in the press during January, 1988.

(b) No proposals have been received by the Government.

(c) Does not arise.

**Allocation Under RLEGP**

948. SHRI RANJITSINGH GAEKWAD: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government propose to enhance the allocation under the Rural Landless Employment Guarantee Programme during 1988-89; and

(b) if so, the estimated rate of increase in allocation under the RLEGP drought prone State?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY): (a) and (b). The allocation of Rural Landless Employment Guarantee Programme (RLEGP) for 1988-89 has not yet been finalised. Therefore, no indication can be given about the enhancement in the size of allocation at the present stage. RLEGP is a regular employment programme for the unskilled rural poor and is not related to drought as such.

(Translation)

**Distribution of Spurious Fertilizers**

949. SHRI SHANTI DHARIWAL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether some complaints of distribution of spurious fertilizers have been received by Government;

(b) if so, the details thereof;

(c) whether the sample of such spurious fertilizers were tested at the fertilizer Quality Control Laboratory, Ludhiana; and

(d) if so, the action taken by Government to check the sale of spurious fertilizers?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): (a) During 1987-88 report alleging sale of spurious fertilizer has been received only from Punjab.

(b) The enforcement staff of State Agriculture Department of Punjab have detected a case of sale of spurious DAP by a cooperative society at Patiala.

(c) Yes, Sir.

(d) The State Agriculture Department of Punjab have seized the stock of spurious DAP, cancelled the registration certificates of the dealers and registered cases will the Police against the defaulting dealers, suppliers and also against the manufacturers of spurious DAP.

There are 44 fertiliser quality control laboratories in the country, including the Central Fertilizer Quality Control & Training Institute at Faridabad, with a total analysing capacity of about 80,000 samples per annum to test the quality of fertilisers.

The quality of fertilisers is regulated under the Fertiliser (Control) Order, 1985. The standard specifications of various fertilisers have been laid down under the Order. The State Government are the enforcement authorities of this Order, and have been vested with powers to ensure that farmers are supplied standard quality fertilisers. Sale of non-standard/spurious/

adulterated fertilisers is a punishable offence under the law. Provision for inspection of premises of manufacturers and dealers and also for drawal and analysis of fertiliser samples are there. Central Teams are also sent to different places in the country for surprise check. Guidelines to the State Government for strict enforcement of quality control provision are issued from time to time.

#### **Revision of Land Rates in Delhi**

950. SHRI K.S. RAO: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the schedule of market rates of land in Delhi/New Delhi under the control of Land and Development Office have been revised with effect from 1 April, 1987;

(b) if so, the details thereof;

(c) whether the Registration Officers in Delhi Administration are not following Article 23 of Indian Stamp Act in the case of registration of sale deeds; and

(d) if so, the action taken or proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (b) For the purpose of administration of leases in Delhi by the Land and Development Office Government have laid down the rates with effect from 1.4.87 as indicated in the statement below.

(c) and (d). The Delhi Administration have reported that Article 23 of the Indian Stamp Act is being followed by them in case of registration of sale deeds.